

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 128/2025 in Petition No.303/MP/2024

Subject : Interlocutory Application seeking interim directions, including a direction to all Respondents to not take any precipitative or coercive action against the Petitioner/Applicant.

Petitioner : Udupi Kasargode Transmission Limited (UKTL)

Respondents : Bangalore Electricity Supply Company Limited (BESCL) and Ors.

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, UKTL
Shri Deep Rao Palepu, Advocate, UKTL
Shri Arjun Agarwal, Advocate, UKTL
Shri Prajeet Ghosh, Advocate, UKTL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Rithvik Mathur, Advocate, KSEBL
Shri Anand Ganesan, Advocate, Karnataka Discoms
Ms. Ritu Apurva, Advocate, Karnataka Discoms

Record of Proceedings

At the outset, the learned counsel for Respondent No.7, KSEBL, prayed for an additional two weeks to file a reply. The learned senior counsel for the Petitioner also prayed for two weeks thereafter to file a rejoinder thereto.

2. Considering the above, the Commission permitted the Respondent, KSEBL, to file its reply within two weeks, with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter. In the meantime, the interim direction issued by the Hon'ble High Court of Delhi vide order dated 4.12.2025 shall continue till the next date of hearing.

3. The IA will be listed for the hearing on **28.3.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

